



**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**CP No. 28/2021  
In  
OA No. 3134/2019**

**This the 14th day of June, 2021**

(Vacation Bench)

(Through Video Conferencing)

**Hon'ble Mr. A.K. Bishnoi, Member (A)  
Hon'ble Mr. R.N. Singh, Member (J)**

1. Smt. Chotti Devi,  
(Aged about 69 years)  
W/o Late Sh. Badri Prasad,  
R/o Vill – Molahera, PO - Maruti Near Sector -22B,  
Community Center, Gurugram (Haryana)
  
2. Ms. Meera,  
(Aged about 37 years)  
D/o Late Sh. Badri Prasad,  
R/o Vill – Molahera, PO – Maruti Near Sector -22B,  
Community Center,  
Gurugram (Haryana) Petitioner

(By Advocate: Mr. M D Jangra)

**Versus**

1. Sh. Ajay Kumar,  
Secretary,  
Ministry of Defence,  
Govt. of India, South Block,  
New Delhi.
  
2. Lt. Gen. Harpal Singh PVSM, AVSM, VSM,  
Engineer-in-Chief,  
IHQ of MoD (Army),  
DHQ, PO, Kashmir House,  
New Delhi – 110011.
  
3. Sh. Abhai Bhatnagar,  
Chief Engineer, IDSE,



Headquarters, CWE No.2,  
Delhi Zone, MES,  
Delhi Cantt – 10

4. Sh. Sidhanshu Mishra  
Garrison Engineer (E/M).  
Base Hospital,  
Delhi Cantt. -10 ... Respondents

(By Advocate : Mr. Manish Kumar)

## **ORDER (ORAL)**

**R. N. Singh, Member (J):**

Learned counsel for the petitioners submits that pursuant to the directions of this Tribunal, the respondents have passed an order. However, he submits that the said order is illegal and the present CP may be disposed of with liberty to the petitioners to challenge the same in accordance with law, if so advised.

2. In view of the aforesaid, the present CP is closed. Notices are discharged. However, the petitioners shall be at liberty in accordance with law.

**(R.N. Singh)  
Member (J)**

**(A.K. Bishnoi)**  
**Member (A)**

/cc/sarita/arti